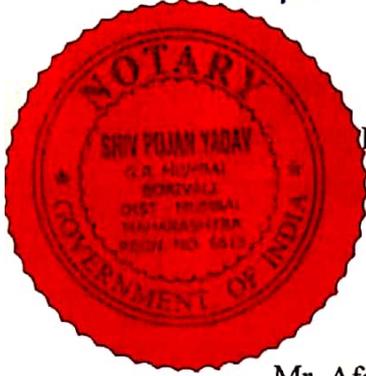


A.A. Mandaviya ✓

Reg. No.	1498/2020
Date	27/10/2020



BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 13 OF 2020



Mr. Afak Anwar Mandaviya

.....Applicant

V/s

M/s. Bharat Serums and Vaccines Limited & Ors

....Respondents

AFFIDAVIT

I, **Afak Anwar Mandaviya**, Aged: 37 Years, Occ : Social Activist, Residing at C -2, Makka House, Karimi Park, Near. Municipal Hospital, Ajit Glass, Jogeshwari (West), Mumbai – 400 102 the Applicant herein do hereby solemnly affirmed and state on oath as under-

1. That the Respondent No.1 – M/s. Bharat Serums and Vaccines Limited is pharmaceutical Company manufacturing of injections and vaccines. The plant of the said Company is at Plot No.K-27, Additional MIDC, Anand Nagar, Ambarnath (East) – 221 506, District Thane.
2. For some breach of pollution management, the Respondent No.1 was given a Show Cause Notice on 07/06/2017 and then on 13/06/2017 Closure Notice was given to the said Respondent No.1.
3. But afterwards considering the importance of vaccines being manufactured by the Respondent No.1 – M/s. Bharat Serums and Vaccines Limited, permission was given to reconnect electricity and water supply to the Company.

A.A. Mandaviya: ✓

A.A. Mandaviya, ✓

4. Considering the present coronavirus situation and health emergencies, manufacturing and production of various vaccines in which Respondent No.1 – M/s. Bharat Serums and Vaccines Limited is involved, are generally necessary to address the present medical needs for immediate treatment to various patients.
5. Taking into consideration wider aspect of Protection of Health Rights of various patients and need of vaccine, the Applicant/Petitioner is willing to withdraw this Original Application No. 13 of 2020. Hence I pray that-

(A) Considering the health emergencies and need of vaccine being manufactured by the Respondent No.1 –M/s. Bharat Serums and Vaccines Limited, permission may be granted to withdraw this Original Application No.13 of 2020.

(B) Any other just order may kindly be passed.

The contents of Para Nos 1 to 5 as mentioned above are true and correct to my personal knowledge information and belief and Para Nos. A to B are my humble Prayers, which I believe to be true and correct on legal advice. I have not suppressed any material fact.

In witness whereof I have signed here at Mumbai,
on this 27th day of October 2020.

Seen original letter
Case No. 2494/2020
4944 & Return
to the Party

A. A. Mandaviya, ✓
(Afak Anwar Mandaviya)
Affiant

Identified by me,

Waisi

IMRAN A. SHAIKH
B.Com, L.L.B.
ADVOCATE HIGH COURT
4, Solanki House, Near Ajit Glass, S.V. Road,
Jogeshwari (West), Mumbai - 400102.
Mobile No. 9892783733/8280134050



BEFORE ME

[Signature]

27/10/2020

SHIV PUJAN YADAV
ADVOCATE & NOTARY GOVT. OF INDIA
215, I.C Colony, Next to Nutan Dyers Hall,
Vallabh Nagar, Borivalli (W), Mumbai- 400 103.
Tel. : 26791935 / 9892167341

Reg. No.	1498/2020
Date	27/10/2020